

**IN THE INCOME TAX APPELLATE TRIBUNAL "SMC" BENCH, PANAJI
(VIRTUAL HEARING HELD AT I.T.A.T. PUNE BENCHES, PUNE)**

BEFORE SHRI PARTHA SARATHI CHAUDHURY, JM

ITA No. 168/PAN/2019 : A.Y. 2013-14

Mahadevappa Shivalingappa Samanatti
H. No. 81, Mangalwar Peth,
Tilakwadi,
Belgavi – 590 006
PAN: AOMPS 1171 G

Appellant

Vs.

The Jt. CIT Range 1, Belgavi

Respondent

Appellant by : Shri Shivanand Halbhavi (through virtual)
Respondent by : Shri N. Shrikanth (through virtual)

Date of Hearing : 14-11-2022

Date of Pronouncement : 16-11-2022

ORDER

This appeal preferred by the assessee emanates from the order of the Id. CIT(A) Belgavi dated 13-03-2019 for assessment year 2013-14 as per the grounds of appeal on record.

2. At the outset, the Id. Counsel for the assessee filed a letter dated 12-11-2022 stating as under:

"Sub: Seeking permission for withdrawal of appeal as I have opted for Vivad Se Vishwas Scheme

The appellant has availed the benefit of the Direct Tax Vivad Se Vishwas Act 2020 and has filed form No. 1 and 2 as per provisions of Direct Tax Vivad Se Vishwas Act, 2020. Appellant has received form 3 from the PCIT, Hubli on 15-01-2021. Appellant has further filed form 4 on 30-09-2021. The status on Income-tax Portal as on date is "Awaiting Signed form 5 from CIT".

The appellant desires to withdraw the appeal as he has opted for Direct Tax Vivad Se Vishwas Scheme. Hence the appellant requests permission to withdraw the appeal.

Prayer:

Permission may kindly be granted to withdraw the appeal, for the kind act of Your Honour the appellant remains ever grateful."

3. In view the above, the issue involved in this appeal stands settled under the Vivad Se Vishwas Scheme, 2020. The assessee also filed copy of Form No.3 issued by the Pr. Commissioner of Income Tax, Hubli.

4. The Id. DR raised no objection regarding the assessee wishing to withdraw the appeal.
5. In view of the request made by the assessee, I permit the assessee to withdraw the appeal.
6. In the result, the appeal of the assessee is **dismissed as withdrawn**.

Order pronounced in the open court on 16th November, 2022.

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

Pune; Dated : 16th November, 2022
Ankam

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT (Appeals)- Belgaum
4. The Pr. CIT Belagavi
5. DR, ITAT, "SMC" Bench, Panaji
6. Guard File.

BY ORDER,

Sr. Private Secretary
ITAT, Pune

/// TRUE COPY ///

		Date	
1	Draft dictated on	14-11-2022	Sr.PS
2	Draft placed before author	15-11-2022	Sr.PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on	16-11-2022	Sr.PS/PS
7	Date of uploading of order	16-11-2022	Sr.PS/PS
8	File sent to Bench Clerk	16-11-2022	Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		